

REGISTERED/<sup>Post</sup> AD

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Application No. 755/86(T)  
(W.P. No. 210/82)

Commercial Complex(BDA),  
Indiranagar,  
Bangalore - 560 038

Dated the 20<sup>th</sup> Oct , 86.

To Shri Rajendra Reddy,  
RK 211/YPR, Railway Protection Force Office,  
Yeshwanthpur, Bangalore. .. Applicant

Versus

1. The Security Officer (N),  
Bangalore City Rly. Station, Bangalore.
2. The Chief Security Officer,  
Southern Railway, Madras Beach,  
Madras. .. Respondents

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH  
IN APPLICATION NO. 755/86(T)

\*\*\*\*\*

Please find enclosed herewith the copy of the Order/Interim Order  
passed by this Tribunal in the above said Application on 30.9.1986 .

Application No.

To

(N. RAMAMURTHY)  
SECTION OFFICER  
(Judicial) *pyes*

Encl: As above.

Copy to:-

1. Shri M. Raghavendrachar,  
Advocate,  
No.1074-75, 1st Stage,  
B.S.K. Mysore Bank Colony,  
Main Cross Sub Cross-4,  
Bangalore-50

Subject: REBUTTING ORDER DATED 30.9.1986 .. Advocate for Applicant

2. Shri M. Srerangiah,  
Central Govt. Standing Counsel,  
Main Road, Cubbon Pet,  
Bangalore-560002.

.. Advocate for  
Respondents.

Rebuking Order dated 30.9.1986 .. Advocate for Respondents.

30-9-86

In view of the amendments made in September 1985 to the Railway Protection Force (RPF) Act, 1957 the RPF satisfies the requirements of 'any other armed forces of the Union' within the meaning of the expression occurring in Section 2(a) of the Administrative Tribunals Act, 1985 (ATA) and as such the provisions of ATA will not apply to the present case in the absence of a Notification issued by the Central Government under Section 14(2) of the ATA. As no such Notification has yet been issued let the Registrar of this bench take steps to transfer this application initially filed as a writ petition, to the High Court of Karnataka.

*Regd.*  
(L.H.A. Regd.)  
Member(A)  
30-9-1986

*Ch. Ramakrishna Rao*  
(Ch. Ramakrishna Rao  
Member(J)  
30-9-1986



*True copy.*  
R. Shetty 20/10/86  
SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE

REGISTERED/AD

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Commercial Complex(BDA),  
Indira Nagar,  
Bangalore-560 038.

Dated the October, 1986.

REF: APPLICATION NO. 755/86(G)

6 NOV 1986

To

The Registrar,  
High Court of Karnataka,  
High Court Building,  
Bangalore.1.

Subject: Returning of W.P.No. 210/82  
to the High Court of Karnataka.

Sir,

Writ Petition No. 210/82 on the file of the  
High Court of Karnataka, Bangalore, transferred to this  
Tribunal under Section 29 of the Administrative Tribunal  
Act, 1985, is returned herewith for necessary action, in  
pursuance of this Tribunal's Order Dated 30.9.86  
copy of which is enclosed herewith.

*EY*  
REGISTRAR.

Encl: Entire Records of the Case.

*Please enter file*

KRM

*6/11/86*

*Received  
High Section Office  
High Court of Karnataka  
Bangalore.*

REGISTERED/AD *Post*

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Application No. 755/86(T)  
(W.P. No. 210/82)

Commercial Complex(BDA),  
Indiranagar,  
Bangalore - 560 038

Dated the 20 Oct , 86.

To Shri Rajendra Reddy,  
RK 211/YPR, Railway Protection Force Office,  
Yeshwanthpur, Bangalore. .. Applicant

Versus

1. The Security Officer (N),  
Bangalore City Rly. Station, Bangalore.

2. The Chief Security Officer,  
Southern Railway, Madras Beach,  
Madras.

.. Respondents

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH  
IN APPLICATION NO.755/86(T)

\*\*\*\*\*

Please find enclosed herewith the copy of the Order/Interim Order  
passed by this Tribunal in the above said Application on 30.9.1986 .

Application No.

Govt  
30/10/86

*Sent & pl. issued to the concerned party (N.R.)*  
(N. RAMAMURTHY)  
SECTION OFFICER  
(Judicial) *pres*

Encl: As above.

Copy to:-

1. Shri M. Raghavendrachar,  
Advocate,  
No.1074-75, 1st Stage,  
B.S.K. Mysore Bank Colony,  
Main Cross Sub Cross-4,  
Bangalore-50

Subject: APPOINTMENT OF ADVOCATE FOR APPLICANT .. Advocate for Applicant

2. Shri M. Srerangiah,  
Central Govt. Standing Counsel,  
Main Road, Cubbon Pet,  
Bangalore-560002.

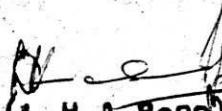
.. Advocate for Respondents.

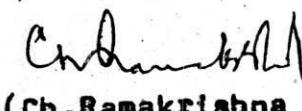
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30-9-1986

A. No. 755/86 (T)

In view of the amendments made in September 1985 to the Railway Protection Force (RPF) Act, 1957 the RPF satisfies the requirements of 'any other armed forces of the Union' within the meaning of the expression occurring in Section 2(a) of the Administrative Tribunals Act, 1985 (ATA) and as such the provisions of ATA will not apply to the present case in the absence of a Notification issued by the Central Government under Section 14(2) of the ATA. As no such Notification has yet been issued let the Registrar of this bench take steps to transfer this application initially filed as a writ petition, to the High Court of Karnataka.

  
(L.H.A. Rego)  
Member(A)  
30-9-1986

  
(Ch. Ramakrishna Rao  
Member(J)  
30-9-1986



 Give copy -

 30/9/86  
SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE